

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**

Original Application No. 040/00073/2020

Date of Order: This, the 25<sup>th</sup> day of February 2020

**THE HON'BLE SMT. MANJULA DAS, MEMBER (J)**  
**THE HON'BLE MR. NEKKHOMANG NEIHSIAL, MEMBER (A)**



Sri Mahesh Kumar Sharma  
 Son of Sri Madan Mohan Sharma  
 Working as PRT  
 Kendriya Vidyalaya, Digaru, Sonapur  
 Assam, Pin – 782402.

**...Applicant**

By Advocates: Sri S. Nath & Sri G.J. Sharma

-VERSUS-

1. The Commissioner  
 Kendriya Vidyalaya Sangathan  
 18 Institutional Area  
 Saheed Jeet Singh Marg  
 New Delhi – 110016.
2. The Assistant Commissioner (Estt. II)  
 Kendriya Vidyalaya Sangathan  
 Headquarter, 18 Institutional Area  
 Saheed Jeet Singh Marg  
 New Delhi – 110016.
3. The Deputy Commissioner  
 Kendriya Vidyalaya Sangathan  
 Regional Office, Guwahati  
 Khanapara, Guwahati – 781022.

**...Respondents.**

## **ORDER (ORAL)**

### **MANJULA DAS, MEMBER (J)**

In this particular O.A., applicant is asking for a direction upon the respondent Nos. 1 and 2 to transfer him against the existing vacancy of PRT in K.V. No. 2 Delhi Cant, Shift-2 on spouse ground in terms of transfer guidelines, 2018 as well as in terms of Govt. of India, DOP&T's OM F. No. 28034/9/2009-Estt.(A) dated the 30<sup>th</sup> September 2009.



2. However, Sri S. Nath, learned counsel appearing on behalf of the applicant suggests that at this stage, applicant will be satisfied if a direction is issued to the respondents to consider the pending representations dated 27.07.2019 as well as 20.12.2019 and dispose of it in terms of transfer guidelines, 2018 as well as in terms of Govt. of India, DOP&T's OM F. No. 28034/9/2009-Estt.(A) dated the 30<sup>th</sup> September 2009, within a time frame.

3. By accepting the above prayer made by the learned counsel for the applicant, without going into the merit of the case as well as without issuing notice upon the respondents, we hereby direct the

respondents to dispose of the pending representations dated 27.07.2019 as well as 20.12.2019 in the light of their own transfer guidelines, 2018 as well as in terms of Govt. of India, DOP&T's OM F. No. 28034/9/2009-Estt.(A) dated the 30<sup>th</sup> September 2009, within a period of three months' from the date of receipt of a copy of this order.



4. It is made clear that whatever decision to be passed by the respondent authorities should be a reasoned and speaking and the same shall be communicated to the applicant forthwith.
5. With the above direction, O.A. stands disposed of accordingly at the admission stage.
6. There shall be no order as to costs.

**(NEKKHOMANG NEIHSIAL)  
MEMBER (A)**

**(MANJULA DAS)  
MEMBER (J)**

**PB**